### GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

## RAJYA SABHA UNSTARRED QUESTION NO. 2665 TO BE ANSWERED ON 19.03.2018

#### IRREGULARITIES UNDER MGNREGA IN ANDHRA PRADESH

#### 2665. DR. K.V.P. RAMACHANDRA RAO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Central Government is aware of irregularities in the implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) Scheme in Andhra Pradesh;
- (b) whether wage arrears have not been paid to the tune of Rs. 4 crore in Vinukonda region of Guntur district and work days have been reduced against central guidelines; and
- (c) if so, the remedial action taken in this regard?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a)to(c): Complaints of irregularities in implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in States/UTs are received in the Ministry. Since the responsibility of implementation of MGNREGS is vested with the State Governments/UTs, all complaints received in the Ministry are forwarded to the concerned State Governments/UTs for taking appropriate action including investigation, as per law. The fund release to States/UTs is a continuous process and Central Government is making funds available keeping in view the demand for work. As per the information received from the State Government, there has been no reduction of Persondays provided under MGNREGS.

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